

SECTION II

MATTER FOR : 22.03.2017

R.COURT NO. 2

ITEM NO. 25

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRIMINAL) NOS 8994-8995 OF 2015**

Doongar Singh and Ors etc

...Petitioners

VERSUS

State of Rajasthan

...Respondent

AND

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRIMINAL) NO. 1761 OF 2016**

Narain Chandelia and Ors

...Petitioners

VERSUS

State of Rajasthan through PS Sadar, Dist.  
Sikar

...Respondent

**OFFICE REPORT**

The matters above-mentioned were listed before the Ld.Registrar Court on 06.02.2017 ,when the following Order was passed:

**"Ld. Counsel for the petitioner has failed to furnish the fresh particulars and to take fresh steps in respect of the sole respondent. However, Ld. Counsel for the petitioner seeks dasti through the Ld. Standing counsel representing the State of Rajasthan. Her request is acceded to. Hence, Registry to issue dasti notice.**

**List the matter again on 22.03.2017."**

It is submitted that as per order quoted above the dasti noitce was issued through Registered A.D.post on 09.02.2017.

It is further submitted that Ms. Pratibha Jain, Advocate has on 17.02.2017 filed proof of dasti service along with affidavit after serving copy of notice to Ms.Ruchi Kohli, Standing counsel for the State of Rajasthan, but Ms.Ruchi Kohli, Advocate has not filed Vakalatnama on its behalf so far.

The Service of notice on sole respondent in SLP (Crl) No. 8994-8995/2015 is complete.

The matters above-mentioned are listed before the Ld.Registrar Court with this office report.

DATED THIS THE 20<sup>th</sup> day OF March, 2017.

ASSISTANT REGISTRAR

Copy to : Ms. Pratibha Jain, Advocate  
Mr. T. Mahipal, Advocate

ASSISTANT REGISTRAR

SECTION II

MATTER FOR : 06.02.2017

R.COURT NO. 2

ITEM NO. 77

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRIMINAL) NOS 8994-8995 OF 2015**

Doongar Singh and Ors etc ...Petitioners

VERSUS

State of Rajasthan ...Respondent

AND

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRIMINAL) NO. 1761 OF 2016**

Narain Chandelia and Ors ...Petitioners

VERSUS

State of Rajasthan through PS Sadar, Dist.  
Sikar ...Respondent

**OFFICE REPORT**

The matters above-mentioned were listed before the Ld.Registrar Court on 30.08.2016 ,when the following Order was passed:

**SLP(Cr1) No. 8994-8995/2015**

**"Ld. Counsel for the petitioner shall within a period of four weeks file the fresh particulars of the sole respondent and he shall also take fresh steps for the service of notice to him within the same period. List the matter again on 07.10.2016."**

It is submitted that Ms. Pratibha Jain, Advocate has not file the fresh particulars and spare copy for the issuance of notice to the sole respondent so far.

It is further submitted that no formal notice has been ordered by the Hon'ble Court in SLP(Cr1) No.1761/2016 and it was only ordered to tag with SLP(Cr1) No. 8994-8995/2015.(R.P.dated 11.3.2016) (Copy enclosed)

The Service of notice on sole respondent in SLP(Cr1) No. 8994-8995/2015 is incomplete.

The matters above-mentioned are listed before the Ld.Registrar Court with this office report.

DATED THIS THE 04<sup>th</sup> day OF February, 2017.

ASSISTANT REGISTRAR

Copy to : Ms. Pratibha Jain, Advocate  
Mr. T. Mahipal, Advocate

ASSISTANT REGISTRAR

SECTION II

MATTER FOR : 30.08.2016  
COURT NO. 2  
ITEM NO. 63

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRIMINAL) NOS 8994-8995 OF 2015**

Doongar Singh and Ors etc ...Petitioners

VERSUS

State of Rajasthan ...Respondent

AND

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRIMINAL) NO. 1761 OF 2016**

Narain Chandelia and Ors ...Petitioners

VERSUS

State of Rajasthan through PS Sadar, Dist. Sikar ...Respondent

**OFFICE REPORT**

The matters above-mentioned were listed before the Hon'ble Court on 04.01.2016 and 11.03.2016, when the Court was pleased to pass the following Orders:

**SLP(Cr1) No. 8994-8995/2015**

**"Issue notice."**

**SLP(Cr1) No. 1761/2016**

**List this matter along with SLP(Cr1) Nos. 8994-8995/2015 in the last weeks of April, 2016."**

Accordingly notice was issued to the sole respondent/State in SLP(Cr1) No. 8994-8995/2015 through Registered A.D. Post on 12.01.2016. Unserved cover containing show cause notice has been received back in respect of sole respondent/State in the matter with postal remarks **"Incomplete Address"**.

It is further submitted that as per order quoted above SLP(Cr1) No. 1761/2016 has been tagged with SLP(Cr1) No. 8994-8995/2015.

It is further submitted that Mr. Narayan Singh and Mr. Ram Lal has filed caveat and memo appearance as Respondent-In-Person in SLP(Cr1) No. 8994-8995/2015.

The matters above-mentioned are listed before the Ld. Registrar Court with this office report.

DATED THIS THE 29<sup>th</sup> day OF August 2016.

ASSISTANT REGISTRAR

Copy to : Ms. Pratibha Jain, Advocate  
Mr. T. Mahipal, Advocate

ASSISTANT REGISTRAR

SECTION II

MATTER FOR : 04.01.2016  
COURT NO. 10  
ITEM NO. 14

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRIMINAL) NOS 8994-8995 OF 2015**  
**WITH**  
**CRIMINAL MISCELLANEOUS PETITION NO. 21865-21866 of 2015**  
**(Applications for Exemption from filing Official Translation)**

Doongar Singh and Ors etc

...Petitioners

VERSUS

State of Rajasthan

...Respondent

**OFFICE REPORT**

The matters above-mentioned were listed before the Hon'ble Court on 02<sup>nd</sup> Novmber, 2015, when the Court was pleased to pass the following Order:

**"Learned counsel for the petitioners says that (i) Doongar Singh is in custody, (ii) Jeevan Singh is not in custody. He will surrender within two weeks, (iii) Pooran Mal has already been granted exemption from this court, (iv) Bhinwa Ram has already been granted exemption from this court and (v) Jai Singh is not in custody. He will surrender within two weeks. List the matter after six weeks along with surrender certificate."**

It is submitted that Ms. Pratibha Jain, Advocate has on 12.12.2015 filed Surrender Certificate on behalf of Petitioner No. 2 and 5 and as per Surrender Certificate the Petitioner No.2 Jeevan Singh and Petitioner No.5 Jai Singh surrendered before the Court of Additional District and Sessions Judge, No.3, Sikar, Rajasthan on 16.11.2015. (Copy of surrender certificate is circulated with this office report )

The matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 23<sup>rd</sup> day OF December 2015.

ASSISTANT REGISTRAR

Copy to : Ms. Pratibha Jain, Advocate

ASSISTANT REGISTRAR

SECTION II

MATTER FOR : 02.11.2015

COURT NO. 9

ITEM NO. 23

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRIMINAL) NOS 8994-8995 OF 2015**

**WITH**

**CRIMINAL MISCELLANEOUS PETITION NOS.18881-18882 OF 2015**

**(Application for Direction on behalf of Petitioner No. 2 and 5.)**

Doongar Singh and Ors etc

...Petitioners

VERSUS

State of Rajasthan

...Respondent

**OFFICE REPORT**

The application for exemption from surrendering in the matter above-mentioned were listed before the Hon'ble Chamber Judge on 12<sup>th</sup> October, 2015, when the Hon'ble Chamber Judge was pleased to pass the following Order:

**"It is submitted by learned counsel for the petitioners that petitioner nos.2, 3, 4 and 5 have undergone more than 9 years of custody and presently are on bail.**

**In that view of the matter, they are exempted from surrendering till the special leave petitions and request for regular bail are considered."**

It is further submitted that Ms. Pratibha Jain, Advocate has on 26.10.2015 filed an application for direction on behalf of Petitioner Nos. 2 and 5, praying therein that aforesaid order dated 12.10.2015 passed by the Hon'ble Court with regard to Petitioner Nos. 2 and 5 be recalled as both have not undergone 9 years sentence. The application is registered as CrI.M.P. No. 18881-18882 of 2015. (Copy of the application is circulated with this Office Report)

The matters above-mentioned along with application are listed before the Hon'ble Court with this office report.

DATED THIS THE 31ST DAY OF October 2015.

ASSISTANT REGISTRAR

Copy to : Ms. Pratibha Jain, Advocate

ASSISTANT REGISTRAR

*Kapil*